## GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:184
ANSWERED ON:22.11.2012
INCIDENTS OF SABOTAGE
Chavan Shri Harischandra Deoram; Jakhar Shri Badri Ram; Panda Shri Baijayant

## Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the incidents as a result of sabotage by naxal/terrorist outfits during each of the last three years and the current year particularly during the last three months, zone-wise, particularly in Odisha and Maharashtra;
- (b) the details of the compensation paid to the families of the deceased and injured in these incidents during the said period, Zonewise;
- (c) the details of the loss of properties suffered by the Railways during the said period, zone-wise;
- (d) the details of comprehensive measures taken by the Railways to tackle increasing incidents of sabotage in trains and damaging railway tracks by naxal/terrorists outfits; and
- (e) the sanctioned strength of the Railway Protection Force in the Railways along with the vacancy position, zone-wise and the steps taken to fill up these vacancies?

## Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 184 BY SHRI BAIJAYANT JAY PANDA, SHRI HARISHCHANDRA CHAVAN AND SHRI BADRI RAM JAKHAR TO BE ANSWERED IN LOK SABHA ON 22.11.2012 REGARDING INCIDENTS OF SABOTAGE.

- (a) to (c): The number of incidents as a result of sabotage by naxal/terrorist outfits reported during the years 2009, 2010, 2011 and 2012 (Upto September) over zonal railways and incidents reported during the months of August-2012, September-2012 and October 2012 in the jurisdiction of Odisha and Maharashtra States with details of compensation paid to the victims and loss of properties suffered by Railways are given in Appendix-I.
- (d): 'Policing' on Railways is a State Subject and maintenance of law and order in Railway premises, Railway tracks as well as on running trains are the statutory responsibility of the State Governments, as such the cases of crime in Railways are reported to, registered and investigated by the Local Police and Government Railway Police concerned. Railways maintain regular coordination at different levels with the State Governments to ensure safety and security of Railway staff, property and passengers in affected areas.

Besides steps taken by the State Governments to tackle crime at Railway premises, Railways have adopted the following measures:-

- i) Important trains are being escorted by Railway Protection Force in vulnerable areas.
- ii) An Integrated Security System consisting of electronic surveillance of vulnerable stations through Close Circuit Television Camera Network, access control and Anti-sabotage checks has been finalized to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
- (e): The sanctioned strength of Railway Protection Force along with the vacancy position over Zonal Railways is given in as Appendix-II. Steps to fill up the vacancies have already been initiated in first quarter of 2011 by notifying notification for Constables on 27.02.2011 and for Sub-Inspectors on 13.04.2011. Written examination for 511 posts of Sub-Inspector has already been conducted and for 11952 posts of Constable, scrutiny of applications received is under process.